

**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

DATED THIS THE 02<sup>ND</sup> DAY OF JANUARY, 2023

BEFORE

THE HON'BLE MS. JUSTICE JYOTI MULIMANI

**WRIT PETITION No.9574 OF 2015 (GM-POLICE)**

**BETWEEN:**

1. SRI. PRAVEEN BHAI TOGADIA

2. BAIKADY SUPRASAD SHETTY

PETITIONERS

(BY SRI.PRASANNA DESHPANDE., ADVOCATE)

**AND:**

1. THE STATE OF KARNATAKA  
REPRESENTED BY CHIEF SECRETARY  
VIDHANA SOUDHA  
BANGALORE.

2. THE DISTRICT MAGISTRATE &  
DEPUTY COMMISSIONER  
UDUPI DISTRICT  
UDUPI-576 104.

3. THE SUPDT. OF POLICE  
UDUPI DISTRICT  
UDUPI-576 104.

...RESPONDENTS

(BY SMT.A.R.SHARADAMBA., AGA)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE IMPUGNED ORDER NO. MAG(2) CR/453/2014-15(C-1)89056 DATED 6-3-2015 VIDE ANNEXURE-A PASSED BY RESPONDENT NO.2 AND ETC.

THIS WRIT PETITION COMING ON FOR PRELIMINARY HEARING, THIS DAY, THE COURT MADE THE FOLLOWING:

**ORDER**

The petitioners have questioned the order dated: 06.03.2015 passed by the District Magistrate & Deputy Commissioner, Udupi District, Udupi.

Suffice it to note that exercising the power vested under Section 144 (3) of the Criminal Procedure Code, the District Magistrate & Deputy Commissioner, Udupi imposed prohibitory orders banning the first petitioner from entering into the Udupi District limits and participating in any Public Meetings/ Functions for a period of seven days

i.e., from 07<sup>th</sup> March 2015 to 13<sup>th</sup> March 2015. The prohibitory order has been challenged on several grounds and the learned counsel for the petitioners has urged several contentions.

Perused the writ papers and annexures with utmost care.

The order was passed by the District Magistrate & Deputy Commissioner of Udupi District, Udupi in the year 2015. Considering that the order impugned has spent itself, no further consideration is required in the writ petition.

Resultantly, the Writ Petition is ***dismissed*** as having become infructuous.

**Sd/-  
JUDGE**

TKN